

**CC No. CLOR/6/2019 [Old CLOR/3/2016 & 06/14]  
RC No. 219 2014 E 0002  
Branch: CBI/EO-I/New Delhi  
CBI Vs. M/s Prakash Industries Ltd. & Ors.  
U/s. 120-B r/w Sec. 420 IPC,  
S. 13 (2) r/w Section 13 (1) (d) P.C. Act, 1988**

**08.10.2020**

*Matter taken up today in compliance of Office Order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./ RADC/2020/ E-7784-7871 dated 30.07.2020, Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 and pursuant to the letter dated 20.09.2020 of Ld. Registrar General, Hon'ble High of Delhi, New Delhi.*

**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

**Present: Ld. Senior P.P. Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI.**

IO Dy. SP Sh. Manoj Kumar

IO as well as Ld. DLA Sh. V.K. Sharma submitted that necessary steps for sending the report/record to Competent Authority for considering according of sanction to prosecute the accused public servants in the present matter are being taken.

CBI is accordingly directed to expedite the process.

**As prayed matter be now put up on 05.11.2020 awaiting progress report of further investigation.**

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

**(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI), Court No. 608  
Rouse Avenue Court  
New Delhi  
08.10.2020**